

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

E/775/2007

(Arising out of Order-in-Appeal No. 58/2007 (M-I) dated 31.08.2007
passed by the Commissioner of Central Excise (Appeals), Chennai).

M/s. Tamin Granites

: Appellant

Vs.

CCE, Chennai-I

: Respondent

Appearance

None

For the applicant

Shri L. Paneerselvam, AC (AR)

For the respondent

CORAM

Hon'ble Shri D.N. PANDA, Judicial Member

Hon'ble Shri MADHU MOHAN DAMODHAR, Technical Member

Date of Hearing/Decision: 03.01.2017

FINAL ORDER No. 40018/2017

Per: D.N. Panda

Appeal pertains to duty demand of Rs. 7,42,297/-. We do not
consider it productive in this appeal to invest time by the Tribunal
while there is huge pendency involving crores of rupees of Revenue.
Therefore appeal with a very minor demand of *duty* levied is dismissed

(Dictated and pronounced in open Court)

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

(D.N. PANDA)
JUDICIAL MEMBER

BB



प्रमाणित प्रति/Certified True Copy

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